

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 199

S. Rama Kumari..... Applicant(s)

Versus
 Union of India & Ors..... Respondent(s)

Sr. No.	Date	Order with Signature
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12.7.96

REGISTER

Sw
 Registrar

1. 15.7.96 Heard Shri H.P. Rath learned counsel for the applicant. In this Original Application, the ~~applicant~~ claim is to direct the Respondents to regularise the services of the applicant in a Group D Post. The applicant had been working for more than 240 days in each years since 1980. She was appointed as Lady Attendant-cum-Sweeper as contingent paid basis at P & T Dispensary, Cuttack from 10.10.1980. Thus, she has worked by now for more than two and half decades. Her grievance is that she has not been regularised. The second grievance of the applicant is that she should be conferred temporary status w.e.f. 8.1.1989 with all consequential service benefits. She has, for this purpose, filed a representation to the Sr. Supdt. of Post Offices, who is impleaded here as Respondent No. 3, which is Annexure-8 dated 28.7.94 to the

1. P.O. for 12850/
 has been filed.
Sw
 12/7/96.

for Regn. b1
Sw 12/7/96. 12.07.96
 50(8)

Registrar

For Admin. &
 1. O. please

Sw 12/7/96. Bench.

Serial No. of Order	Date of Order	Order with Signature
		<p>petition. B Annexure-9, the Chief Medical Officer, incharge, P&T Dispensary by its letter dated 10th January, 1995, has personally recommended the applicant's case. He stated that the applicant has been working for last 14 years without a single break and they should be given temporary status. Even after the representation, there has been no response whatsoever by Respondent No.3. This is a case which deserves most immediate attention of the Respondents. A representation is pending and it should be disposed of. I therefore, direct the Respondent No.3 to dispose of the representation pending before him within a period of eight weeks from the date of receipt of a copy of this order. In case the Respondents do not agree with the applicant's claim, they should pass a reasoned and speaking order. The application is disposed of. Mr. Ashok Mohanty, Senior Standing Counsel (Central) is present and is heard.</p> <p>The services of the applicant shall not be discontinued or interfered with in any manner till the representation is disposed of.</p> <p>Kanamkeshwar Member (Admn.)</p> <p>A copy of the order dt-15-7-96 be given to the applicant Counsel & Mr. Ashok M 86 S.C. 0 copy of order with and</p> <p>Dated 15-7-96</p>

Karasiun hasahn.
Me mbe r (Ad m.)

Member (Admin.)

A copy of
the Or. No. 1
dt-15.7.96 may
be given to
the applicant's
counsel & to
Mr. & Mrs. McNamee
80 S.C. with
copy of the
app'd, etc.

Received C.P.S. E.
H. H. B. 16/11/1947
Mr. G. S. D. 16/11/1947
Mr. G. S. D. 16/11/1947

Received 10/10/68
on 15792 along w/
on 1009 on the A motor
on 1009 9th P-29334